



2022-73196-82109533345734665

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2021 AS ON 01<sup>st</sup> January 2022

1. Name of Officer (in full) : Ms. Pritee Chaudhary

2. Service to which the Officer belongs : IRS-CBEC

3. Cadre & Batch : CENTRAL SERVICES - 2006

4. Present Pay : 134500

SL NO.	Name of Khasra No., Village/City, Taluk, Sub-Division, District in which property is situated (full location & postal address)	Name & Details of Property (Description)	Cost of construction/Acquirement (and year when purchased) including of land in case of house	Present value*	If not in own name, state in whose name held and his/ her relationship to the Govt. Servant	How acquired whether by purchase, lease**, mortgage inheritance, gift or otherwise with date of acquisition and name with details of person(s) from whom acquired.	Annual income from property	Remarks
1	2	3	4	5	6	7	8	9
1	MAHARASHTRA, Nashik, Adgaon, Nashik, adgaon, Khasara no. 1420, Adgaon, 422003	Land, Agricultural Land	25,68,300, 2012	7000000	No, Rajiv Jain IPS, Husband, Husband being a Govt Servant declared by him as well in IPR	Purchase, RamBhau Madhukar Jadhav - 20/06/2012	nil	1. Rs. 8,80,000 paid through savings of Salary of Husband Sh. Rajiv jain, IPS 2. Rs. 6,16,040 paid from savings of my salary as interest free loan to Husband 3. Rs. 5,70,000 paid through retrieval of invested money from MPMCHS, Lohegaon, Pune (Sum taken as interest free loan by my Husband from me; Amount comes from the savings of my

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1	2	3	4	5	6	7	8	9
								salary Account) 4. Rs. 5,50,000 paid by the sale of Streedhan as interest free loan to my Husband All payment made through Cheques 5. land use alteration in Distt. plan in 2017-18

Date :

3012

Ms. Pritee Chaudhary

Signature ADDITIONAL COMMISSIONER

**NOTES:**

- 1) \* In case where it is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) \*\* Includes short term leases also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II services under relevant provisions of Conduct Rules and the first appointment to the Service and thereafter, at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government Servant.

**Signature Not Verified**  
The words 'No Change of No Addition or As in previous year' may be avoided and all details filled up.

5) All Officers are required to fill the form in duplicate.

Digitally signed by Ms. Pritee Chaudhary  
Date: 2022.01.05 12:10:58 IST

